

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A.NO.** / 250/92  
~~XXANOXX~~

**DATE OF DECISION :** 23/03/2000

Mr.Bachubhai Jiwabhai & ors. **Petitioner**

Mr.K.K.Shah **Advocate for the Petitioner [s]**  
**Versus**

Union of India & ors. **Respondent**

Mr.R.M.Vin **Advocate for the Respondent [s]**

**CORAM**

**The Hon'ble Mr. A.S.Sanghavi : Member (J)**

**The Hon'ble Mr.**

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ? ~
- 2, To be referred to the Reporter or not ? ~
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ? ~
- 4, Whether it needs to be circulated to other Benches of the Tribunal ? ~

Mr. Bachubhai Jiwabhai  
C/o Mr. Shankerbhai Bachubhai  
Block No: 06, Ramjiwadi,  
Bhavnagar Para (P.C.) 364003.

Mr. Pravinbhai Bachubhai Chauhan  
7, Sinha Colony,  
Type: I, Railway Colony,  
Bhavnagar Para.

Shankerbhai Bachubhai Chauhan  
7, Sinha Colony,  
Type : I Railway Colony .....  
Bhavnagar Para.

Applicants

( Advocate : Mr. K.K. Shah )

VERSUS

Union of India,  
Through the General Manager,  
Head Quarter Office,  
Churchgate,  
Bombay.

The Divisional Rly. Manager,  
Bhavnagar Division  
Western Railway  
Bhavnagar Para.

The Divl. Mech. Engineer(Loco),  
Bhavnagar Division  
Western Raliway,  
Bhavnagar Para. ....

Respondents

Advocate : Mr. R.M. Vin )

O R A L   O R D E R

O.A./ 250/92

DATE : 23/3/2000

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Per : Hon'ble Shri A.S.Sanghavi : Member (J)

Mr.K.K.Shah learned advocate for the applicant has filed a leave note today. He had stated earlier that he will positively argue the matter today. However, he is not present ~~and~~ His leave note is rejected. O.A is dismissed for default. No order as to costs.

*A. —*

( A.S.Sanghavi )  
Member (J)

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